

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1768  
ANSWERED ON:22.07.2014  
RECRUITMENT IN CHANDIGARH ADMINISTRATION  
Thakur Shri Anurag Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Chandigarh Administration has violated the provision of the Reorganisation Act, 1966 by taking a decision not to recruit the officers of Himachal Pradesh without consulting the State Government of Himachal Pradesh;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether this matter has been raised by the Himachal Pradesh Government with the Ministry of Home Affairs; and
- (d) if so, the details thereof and the time by which the matter is likely to be resolved?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): No, Madam. Punjab Reorganization Act, 1966 does not lay down a ratio or prescribe the percentage of posts to be filled up on deputation.

(c) to (d): The issue raised by the State Government of Himachal Pradesh was referred to Chandigarh Administration by the Ministry of Home Affairs. Accordingly, the UT Administration made a reference to the Government of Himachal Pradesh to ascertain provision/rules (if any) under the Punjab Re-organisation Act, 1966 that provide for a share of posts to be filled up in Chandigarh Administration by SCS Officers of Himachal Pradesh State. In a communication received from the Additional Secretary (Personnel), Government of Himachal Pradesh vide letter No. Pers(A-IV)-F(11)-2/94-III dated 5.4.2014 it is stated that the matter regarding allocation of 7.19 % share of SCS officers of Himachal Pradesh in UT Administration has been taken up on the basis of representation from the Association of SCS officers of Himachal Pradesh. It has further been stated that provision of filling up the posts from Himachal Pradesh in Chandigarh (UT) on deputation basis was available in the Re-organisation Act, 1966 which was discontinued by the Chandigarh Administration in the year, 1993 without consulting the state of Himachal Pradesh. However, there is no mention in the letter of the specific provision in the Re-organisation Act, 1966 in this regard.